

section 8 of the Cinematograph Act, 1952.

- (ii) a copy of the Press Council (Amendment) Rules, 1967, published in Notification No. G.S.R. 1295 in Gazette of India dated the 2nd September, 1967, under sub-section (3) of section 22 of the Press Council Act, 1965. [Placed in Library, see No. LT-1477/67.]

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, ETC.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : I beg to lay on the Table :—

- (1) a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—
- (i) The Export of Footwear (Inspection) Rules, 1967, published in Notification No. S.O. 2385 in Gazette of India dated the 17th July, 1967.
- (ii) The Export of Paints and Allied Products (Quality Control and Inspection) Rules, 1967, published in Notification No. S.O. 2662 in Gazette of India dated the 5th August, 1967.
- (iii) The Export of Coir Products (Inspection) Second Amendment Rules, 1967, published in Notification No. S.O. 2780 in Gazette of India dated the 11th August, 1967.
- (iv) The Export of Gum Karaya (Inspection) Second Amendment Rules, 1967, published in Notification No. S.O. 2956 in Gazette of India dated the 29th August, 1967.
- (v) The Export of Fish and Fish Products (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 3084 in Gazette of India dated the 31st August, 1967.
- (vi) The Export of Diesel Engines (Quality Control and Inspection) Rules, 1967, published in Notification No. S.O. 3207 in Gazette of India dated the 7th September, 1967.
- (vii) The Export of Sewing Machines (Quality Control and Inspection) Rules, 1967, published in Notification No. S.O. 3211 in Gazette of India dated the 7th September, 1967.
- (viii) The Export of Electric Fans (Quality Control and Inspection) Rules, 1967, published in Notification No. S.O. 3215 in Gazette of India dated the 7th September, 1967.
- (ix) The Export of Power Driven Pumps (Quality Control and Inspection) Rules, 1967, published in Notification No. S.O. 3221 in Gazette of India dated the 8th September, 1967.
- (x) The Export of Automobile Spares, Components and Ancillaries (Quality Control and Inspection) Rules, 1967, published in Notification No. S.O. 3225 in Gazette of India dated the 8th September, 1967.
- (xi) The Export of Small Tools and Hand Tools (Quality Control and Inspection) Rules, 1967, published in Notification No. S.O. 3412 in Gazette of India dated the 20th September, 1967.
- (xii) The Export of Jute Hessian and Jute Sacking (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 3775 in Gazette of India dated the 21st October, 1967. [Placed in Library, see No. LT-1478/67.]
- (2) A copy of the Report of the Tariff Commission Review Committee. [Placed in Library, see No. LT-1479/67.]
- (3) (i) A copy of the Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1966 to 31st December, 1966, along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon,

under sub-section (1) of Section 619-A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation. [Placed in Library, see No. LT-1480/67.]

of India dated the 5th August, 1967. [Placed in Library, see No. LT-1379/67.]

- (2) to lay on the Table a copy each of the following Reports under sub-section (1) of section 619-A of the Companies Act, 1956 :—

ORDINANCES UNDER ARTICLE 123(2)(A) OF THE CONSTITUTION

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to lay on the Table a copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution :—

- (1) The Taxation Laws (Amendment) Ordinance, 1967 (No. 5 of 1967, promulgated by the President on the 14th September, 1967.
- (2) The Essential Commodities (Amendment) Ordinance, 1967 (No. 6 of 1967) promulgated by the President on the 16th September, 1967.
- (3) The Court-Fees (Delhi Amendment) Ordinance, 1967 (No. 7 of 1967) promulgated by the President on the 7th October, 1967.
- (4) The Essential Commodities (Second Amendment) Ordinance, 1967 (No. 8 of 1967) promulgated by the President on the 21st October, 1967. [Placed in Library, see No. LT-1481/67.]

NOTIFICATIONS UNDER NAVY ACT

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI B. R. BHAGAT) : I beg (1) to re-lay on the Table a copy each of the following Notifications under section 185 of the Navy Act, 1957 :—

- (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations 1967, published in Notification No. S.R.O. 17/E in Gazette of India dated the 7th July, 1967. [Placed in Library, see No. LT-1112/67.]
- (ii) The Navy (Disposal of Private Property) (Amendment) Regulations, 1967, published in Notification No. S.R.O. 257 in Gazette

(i) Annual Report of the Bharat Earth Movers Limited, Bangalore for the year 1966-67 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-1482/67.]

(ii) Annual Report of the Bharat Electronics Limited, Bangalore for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-1483/67.]

(iii) Annual Report of the Hindustan Aeronautics Limited, Bangalore for the year 1966-67 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-1484/67.]

DELHI SALES TAX (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to relay on the Table a copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F. 4(33)/62-Fin. (E)(I) in Delhi Gazette dated the 19th July, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [Placed in Library, see No. LT-1289/67.]

FLOOD SITUATION IN THE COUNTRY

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a statement on the flood situation in the country. [Placed in Library, see No. LT-1486/67.]

COAL MINES PROVIDENT FUND AND BONUS SCHEME ACT

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY-